

C APPEAL NO.256/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : SPARSH MULTISERVICES PVT. LTD. V/S ROC SECTION: 252(3) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. MUNI SHEKHAR, ADV.

COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.

COUNSEL FOR I.T. DEPT. : SH. GAURAV MAHAJAN, SR. S.C.

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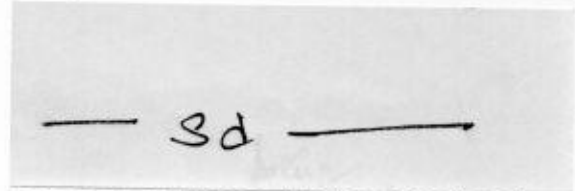
The matter was taken up today through Video Conferencing.

Heard Sh. Muni Shekhar, Advocate for the Appellant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Gaurav Mahajan, Sr. Standing Counsel for I.T. Department through video conferencing.

Ld. Counsel for the ROC and Ld. Sr. Standing Counsel for I.T. Department state that the copy of the appeal has not been served upon them by the Ld. Counsel for the appellant.

Ld. Counsel for the appellant undertakes to serve the same upon ROC as well as I.T. Department through their counsels within a week.

Accordingly, put up in the week commencing 23rd March, 2021 for arguments before the Regular Court/Video Conferencing, by which time, pleadings may be exchanged between the parties.



Dated : 12.02.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**